

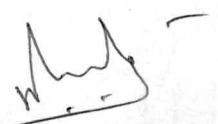
18. ORDER DATED 6-12-2001.

with the consent of Learned Counsel for both sides, the case is taken up for hearing and final disposal though it is listed for orders today.

The applicants who were earlier appointed by the Respondent No.3 in the post of Tabulator/Coder/Compiler in the year 1980&1981, in different spells on temporary basis and also in the year 1983, 1985 and 1992, have filed the present Original Application inter alia praying therein for a direction to the Respondent No.3 to absorb them and other similarly placed persons against the vacancies that are now available under the Respondent No.3 taking into consideration their earlier experience in the Department. During the course of hearing it was pointed out by Learned Counsel for the Applicant that presently also certain vacancies are in existence under the Respondent No.3 for which the applicants have applied for their absorption and he further submitted ^{by their view of the matter by} that in case, a direction be issued to the Respondent No.3 to consider the cases of the applicants keeping in view of their earlier experience and also the decisions of this Tribunal in T.A.No. 311/1986 disposed of on 20.3.1987 (Annexure-2) and O.A.No.295/1990 disposed of on 15-2-1991 (Annexure-3). In view of the submissions made by learned counsel for the parties, I am not inclined to state anything on the merits of this case but considering the facts and circumstances and the submissions made by learned counsel for both sides, it is directed that in case there are certain vacancies are in existence under the Respondent No.3 and the

applicants have already applied for those posts, then the Respondent No. 3 shall consider their cases keeping in view of their earlier experience and the decisions of this Tribunal as stated above and pass appropriate orders within a period of two months from the date of receipt of a copy of this order.

With the above observations and directions, the original application is disposed of but however, there shall be no order as to costs.


(NITYANANDA PRUSTY)
MEMBER(JUDICIAL)

KNM/CM.

Order dt. 6-12-2001

Copy of order
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~~not be given to~~
both the concerned.


11/12/2001

for S.O.(J)
11/12/2001
D.R.